

authorisedly entered the lease area operated by Delhi Small Industries Development Corporation and forcibly collected levy on sand and stones excavated from a part of the area during the period 1-1-79 to 19-1-79. The entire area was sealed by the competent authority on 20-1-1979. The competent authority lifted the seizure from half of the area on 8-2-79 and DSIDC is operating in this area since 9-2-79 after which the loss has been considerably reduced.

(c) Appropriate action under law has been taken by all concerned, namely the police, revenue authorities of Delhi Administration and the Corporation. Cases registered against the alleged trespassers are *sub judice*.

Name of foreign countries granted clearance for establishing industries

738. SHRI PILOO MODY:
SHRI ABDUL REHMAN
SHEIKH:

Will the Minister of INDUSTRY be pleased to state:

(a) what are the names of foreign countries which have been granted clearance for establishing industries in 1976, 1977 and 1978 in India; and

(b) what is the nature of those industries, the extent of foreign investments involved, value and ratio of the Indian participation, and the names of Indian collaborators?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Detailed quarterly lists of the collaboration proposals approved by Government indicating the name of the Indian Company, the name of the foreign firm and the country, the item of manufacture and whether the proposal involves financial or technical collaboration are available in the Parliament Library. A statement showing the amount and percentage of foreign investment in each proposal, year wise, is attached. [See Appendix CVIII—Annexure No. 57]

Production of Heavy Engineering Corporation

739. SHRI YOGENDRA SHARMA:
SHRI BIR CHANDRA DEB:
BURMAN:
SHRI BHOLA PRASAD:

Will the Minister of INDUSTRY be pleased to state what were the production targets and the actual production separately of Heavy Engineering Corporation for the years 1976-77, 1977-78 and 1978-79?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): The targets and the value of actual production during 1976-77, 1977-78 and 1978-79 were as follows:

| Year | (Rs. in crores) | |
|---------|--------------------------------|-------------------|
| | Production target for the year | Actual production |
| 1976-77 | 100 | 92.64 |
| 1977-78 | 104 | 42.15 |
| 1978-79 | 109 | 52.95 |

(April, 1978 to January 1979).

Annual Plan for Maharashtra

740. SHRIMATI SUSHILA SHANKER ADIVAREKAR: Will the PRIME MINISTER be pleased to state:

(a) whether the annual plan of Maharashtra for the year 1979-80 has been finalised;

(b) if so, what are the details of the outlays and the targets fixed thereunder; and

(c) what is the rate of agricultural and industrial growth contemplated under the annual plan for that State?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c) Dis-

cussions on the Annual Plan 1979-80 have taken place. Size of the State Plan and its sectoral distribution are still under consideration.

Instructions to Government servants regarding participation in RSS

741. SHRI SHRIKANT VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to issue instructions to the Central Government servants not to participate in the activities of R.S.S.; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). Government had issued instructions in November, 1966, clarifying that membership of, or participation in, the activities of R.S.S. would attract the provisions of sub-rule (1) of Rule 5 of the Central Civil Services Conduct Rules, 1964. Under the said rule no Government servant shall be a member of, or be otherwise associated with any political party or any organisation which takes part in politics nor shall he take part in, subscribe in aid of, or assist in any other manner any political movement or activity.

Judgement of Supreme Court regarding abolition of death sentence

742 SHRI SHRIKANT VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a recent judgement and opinion expressed by the Supreme Court regarding abolition of death penalty; and

(b) if so, whether in view of the opinion expressed by the Supreme Court Government propose to consider the abolition of death sentence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b)

Government have seen press reports about the observations of the Supreme Court made in its judgement delivered on 9-2-79 regarding death penalty. According to a report appearing in the Hindustan Times of February 10, 1979, divergent views have been expressed by the Supreme Court judges on the question of abolition of death penalty altogether or its commutation by the Supreme Court on humanitarian grounds.

There is no proposal at present being considered by the Government to abolish capital punishment altogether. The Indian Penal Code (Amendment) Bill, 1978, as passed by the House on 23-11-78. and pending consideration in the Lok Sabha, seeks to amend section 302 (punishment for murder) so as to provide that the normal punishment for murder shall be imprisonment for life, and that only in certain aggravating circumstances will the court have discretion to award death sentence. The effect of the proposed section 302 when it becomes law, read with sub-section (3) of section 354 Cr. P. C. which requires that special reasons should be given by judge if a sentence of death is awarded, will be that the sentence of death will be an exception.

Riots between Hindus and Muslims

734. DR. RAFIQ ZAKARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many riots between Hindus and Muslims have taken place since April, 1977 to date;

(b) what were the causes of the riots; and

(c) what is the number of persons died and how many were injured and what is the amount of properties looted and burnt in these riots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) According to the information available since April, 1977 to the end of Jan. 1979, there have been 394 communal clashes.